366 Special

[RAJYA SABHA]

Mention

[Shri Vijay Jawaharlal Darda]

Today, healthcare is accessible only to top 10 per. cent of the economic pyramid, remaining 90 per cent are neglected due to crunch in paramedical personnel and material resources. Luckily, cost-effectiveness is visible through efforts. Dedicated hospitals are doing cataract operation at \$30 as compared to \$1000 in US, and heart surgery at \$2000 against \$10000 in US. Such hospitals need replication, and creation of network of telemedicine for healthcare access to millions.

Second is education. With just 300 universities, 'US level of education', which requires 2000 universities, is an impossibility due to finance constraints. It requires improved quality of education by using innovative digital technologies to impart quality education following patterns of Indian Institutes of Technology, by committing comparatively more resources to transform education.

Third is energy security. The ever-increasing gap between energy 'generated' and 'required' must be bridged. We can be global leaders in renewable energy sources, like solar, wind, biomass and biogas. This requires improvements in storage technologies and in micro grids.

Sir, I, therefore, urge the Planning Commission to give more emphasis on health, education and energy to enable us to become global leaders.

Demand for enhancing minimum support price of Paddy for 2012-13

SHRI RABINARAYAN MOHAPATRA (Odisha): Sir, Odisha is an agrarian State. Almost 70 per cent population of the State is dependent on agriculture. These small and marginal farmers constitute about 83 per cent of the farming community. Paddy is the main crop in the State.

Odisha is a decentralized procurement State, the farmers of Odisha are demanding a higher Minimum Support Price (MSP), of paddy due to hike in fertilizer prices, hike in petrol and diesel prices and hike in labour wages and power charges.

Odisha had requested for having a minimum support price (MSP), of Rs.1400 per quintal in response to the proposal of the Commission for Agricultural Costs and Prices *vide* letter no. 9864-AG, dated 10.04.2012, after detailing the input costs of all items. The same has not been considered while finalizing the minimum support price of paddy for the kharif marketing season 2012-13. The hon. Minister of Food Supplies and Consumer Welfare had also followed it up with the request letters to the Union Agriculture Minister and Union Food and Supply Minister in 2011.

Sir, in view of the above, I would like to draw the kind attention of the hon. Minister of Agriculture and the hon. Minister of Food Supply and Consumer Affairs Department to enhance the minimum support price of Rs.1400 per quintal for paddy in the interest of the farmers of Odisha.

SHRI D. RAJA (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI SHASHI BHUSAN BEHERA (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. K.P. RAMALINGAM (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Now lunch-break for one hour. The House will reassemble after one hour.

The House then adjourned for lunch at fifteen minutes past one of the clock.

The House re-assembled after lunch at fifteen minutes past two of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

MR. DEPUTY CHAIRMAN: The Constitution (One Hundred Seventeenth Amendment) Bill, 2012. (*Interruptions*) Shri V. Narayanasamy. (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANSAMY): Mr. Deputy Chairman, Sir, ...(Interruptions)... Yesterday, I had... (Interruptions). I, on the advice of... (Interruptions).

MR. DEPUTY CHAIRMAN: Why are all of you here in the Well? (*Interruptions*) If you don't want, you vote against it. (*Interruptions*) If you don't want the Bill, you can vote against it. (*Interruptions*) Why do you come to the Well? (*Interruptions*) Why are all of you here? (*Interruptions*) What is your problem? (*Interruptions*) We know democracy. (*Interruptions*) In a democracy, you can vote against a Bill. (*Interruptions*) You cannot stall the House like this. (*Interruptions*)

The House is adjourned to meet at 3.00 р.м. The House then adjourned at seventeen minutes past two of the clock. The House re-assembled at three of the clock,

Mention

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN) in the Chair

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Now, we shall take up the Constitution (One Hundred Seventeenth Amendement) Bill, 2012. ...(*Interruptions*).. Shri Narayanasamy to move the motion for the Constitution (One Hundred Seventeenth Amendment) Bill, 2012. ...(*Interruptions*)...

SHRI V. NARAYANASAMY: Sir, ...(Interruptions)..

श्री रवि शंकर प्रसाद: उपसभाध्यक्ष जी, कृपया हाउस को ऑर्डर में लाइए(व्यवधान)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please sit down. ..(Interruptions).. The House is adjourned to meet at 4 o' clock.

The House then adjourned at two minutes past

three of the clock.

The House re-assembled at four of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

MR. DEPUTY CHAIRMAN: Shri Narayanasamy. ...(Interruptions)

SHRI V. NARAYANASAMY: Sir, ... (Interruptions).

MR. DEPUTY CHAIRMAN: Action will be taken. ...(*Interruptions*)... Chair will be forced to take action.(*Interruptions*)...

SHRI V. NARAYANASAMY: Sir......(Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, what is the Minister doing?(Interruptions)...

MR. DEPUTY CHAIRMAN: What can I do? ...(*interruptions*)...

SHRI V. NARAYANASAMY: Sir, I am on my legs. ...(Interruptions)

SHRI M. VENKAIAH NAIDU: When the House is not in order, what is he doing? ...(Interruptions)... What is this? ...(Interruptions)... This is not the way. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You can also take initiative to bring the House in order. ...(*Interruptions*)... You can also take initiative. ...(*Interruptions*)... It is the job of all of us, not just the Chair. ...(*Interruptions*)... We all have this responsibility to bring the House in order. ...(*Interruptions*)... The House is adjourned to meet tomorrow at 11.00 A.M.

The House then adjourned at three minutes past four of the clock till eleven of the clock on Wednesday, the 12th December, 2012.